

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 378 OF 2017**

**Dated: 20<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**SKS Ispat and Power Ltd.**

**...Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashish Anand Barnard  
Mr. Paramhans

Counsel for the Respondent(s) : Mr. Ritesh Khare for R-1  
Mr. Apoorv Kurup  
Ms. Nidhi Mittal for R-2

**ORDER**

Learned counsel for Appellant seeks two weeks' time to file rejoinder. Finally, time is granted. He may file the rejoinder along with IA on or before 4-12-2018 with advance copy to the other side.

List the matter on **5-3-2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/js*